

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

DATE OF ORDER: 03.12.2001

CP 43/2001

(OA 606/96)

Lalit Kumar son of Shri Tara Chand aged about 50 years resident of 908/32, Laxman Chowk, Jadughar Ajmer and working as Telegraphman, Central Telegraph Office, Ajmer.

....Petitioner

VERSUS

Shri R.N. Bhardwaj, Chief General Manager Telecommunications, Rajasthan Circle, Jaipur.

....Opposite Party.

Mr. K.L. Thawani, Counsel for the Petitioner.

Mr. Hemant Gupta, Proxy counsel for

Mr. M. Rafiq, Counsel for the Opposite party.

CORAM

Hon'ble Mr. S.K. Agarwal, Member (Judicial)

Hon'ble Mr. A.P. Nagrath, Member (Administrative)

ORDER

PER HON'BLE MR. S.K. AGARWAL, MEMBER (JUDICIAL)

This Contempt Petition has arisen out of order passed in OA No. 606/96, decided on 22.8.2000.

2. Vide order dated 22.8.2000, passed in OA No. 606/96, this Tribunal passed the following order:-

"We, therefore, allow this OA and set aside the order of reversion dated 6.9.96. However, this order shall not preclude the respondent department to pass an order of reversion against the applicant after giving an opportunity to show cause/ after following the principles of natural justice."

3. It is stated that Opposite party has committed wilful disobedience of the order passed by this Tribunal. Therefore, it is requested to initiate contempt proceedings against the opposite party.

4. Notices were issued to the opposite party to show cause why opposite party should not be punished for contempt. Reply was filed. In the reply, it is stated that order passed in OA No. 606/96 was complied with and as per orders of this Tribunal, order dated 22.8.2000, order dated 6.9.96 was withdrawn and the petitioner was again posted on the same post of Telecom Mechanic vide order dated 12.07.2001. It is made specific in the reply that the opposite has not disobeyed the order passed by this Tribunal and no case for contempt is made out. The learned counsel for opposite party has also stated at Bar that payment has also been made to the Petitioner as per rules and a copy of the order dated 30.10.2001 has also been filed by him alongwith details.

5. In view of the reply filed by the opposite party, we do not find any case of contempt against the opposite party. Therefore, this Contempt Petition fails and notices issued against the opposite party is hereby discharged.

Thakur
(A.P. NAGRATH)

MEMBER (A)

S. K. Agarwal
(S.K. AGARWAL)
MEMBER (J)